

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 27.3.2002

OA No.286/2001

Om Prakash Sogani s/o Shri Tarachand Sogani r/o House No.13/323, Bisayati Gali, Naya Bazar, Ajmer (Raj).

..Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Senior Personnel Officer (Loco Workshop), Western Railway, Ajmer.

.. Respondents

Mr. Gopal Krishna, proxy counsel to Mr. P.V. Calla, counsel for the applicant

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CORAM:

Hon'ble Mr. H.O.Gupta, Member (Administrative)

Hon'ble Mr. J.K.Kaushik, Member (Judicial)

ORDER (ORAL)

Per Hon'ble Mr. H.O.Gupta, Member (Administrative)

The applicant is aggrieved of not granting him stepping up of pay with respect to his juniors in the cadre of Head Clerk carrying the pay scale of Rs. 425-700 w.e.f. 27.2.86 and also for not disposing of his representation dated 9.3.2001. In relief, he has prayed for appropriate directions to the respondents to step up his pay in the pay scale of Rs. 425-700 of Head Clerk w.e.f. 27.2.1986 i.e. the date when his juniors were promoted on the said post and started drawing higher pay.



2. Heard the learned counsel for the applicant.

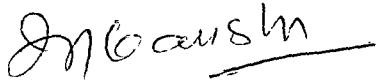
2.1 The contention of the learned counsel for the applicant is that two of the juniors of the applicant filed OA No.665/94 (Smt. M.M.Wales vs. Union of India) and OA No. 666/94 (R.K.D.Baijal v. Union of India) and the Hon'ble Tribunal issued directions for stepping up their pay. It is further submitted that case of the applicant is identical and is fully covered by this judgment. The learned counsel for the applicant further submitted that he shall be satisfied if the said judgment is applied to the applicant also.

2.2 We are not aware whether the facts are identical in the cases. In case the facts are identical and the applicant herein is similarly placed, in that event, the applicant deserves proper consideration of his case. However, we find that the representation of the applicant has not been disposed of by the respondents.

3. In the circumstances, without commenting on the merit of the case, this OA is disposed of with a direction to the applicant to send a fresh representation to respondent No.1 enclosing a copy of the order of this Tribunal (supra) and a copy of this order clearly stating in what manner he is identically placed and let this be done by the applicant within 3 weeks from today and by Speed Post to avoid delay. In that event, the General Manager, Western Railway (respondent No.1) shall dispose of his representation within six weeks from the date of receipt of the representation through a speaking order and inform the applicant promptly. He shall also ensure that the relief, as may be admissible, is granted within three

months thereafter.

4. With the above direction, this OA is disposed of at the admission stage itself.


(J.K. KAUSHIK)

Member (Judicial)


(H.O. GUPTA)

Member (Administrative)